


**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI.**

Appeal No. 519/252/ND/2018

In the matter of:

M/s. Lomani Engineering Pvt. Ltd.
Vs.
Registrar of Companies


.Appellant 
.... Respondent

SECTION: 252

Order delivered on 04.07.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

 For the *Appellant*
For the Respondent
For Income Tax

Mr. Iswar Mohapatra, Adv.

ORDER

As per the compliance of the order dated 01.06.2018, further documents in support of appeal are filed by the learned counsel for the appellant. The learned counsel for the Income Tax Department states that reply is filed today. ROC was given last chance to file reply on 01 June 2018. The learned Company Prosecutor seeks indulgence and ask for short time to file reply. One week time is granted. For further consideration on 27.07.2018.


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh